

**Central Administrative Tribunal
Principal Bench**

OA No.2108/2016

New Delhi, this the 14th day of August, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Shri Bhajani Ram Meena IPS,
S/o Sh. J R Meena,
R/o H. No. D-6/6099/1 Vasant Kunj,
New Delhi – 110070 and presently working as
Inspector General of Police,
Police Training College,
Moradabad (Uttar Pradesh).

...Applicant

(By Advocate: Dr. K. S. Chauhan, Mr. Murari Lal, Mr. Ajit Kumar Ekka and Mr. S. P. Singh)

Vs.

1. Union of India,
Through its Secretary,
Ministry of Home Affairs,
(Union Territories Section)
North Block, New Delhi – 110001.
2. Central Vigilance Commission,
Through its Commissioner/Secretary,
Satarakta Bhawan, INA,
New Delhi – 110023.
3. Govt. of NCT of Delhi,
Through its Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi – 110002.
4. New Delhi Municipal Council,
Through its Chairman,
Palika Kendra,
New Delhi – 110001.
5. Sanjay Kumar Tyagi, DANIPS,
Chief Vigilance Officer,
New Delhi Municipal Council,

Palika Kendra,
 New Delhi – 110001 and Working as
 Addl. Dy. Commissioner of Police/Staff Officer
 Through Commissioner of Police,
 Police Headquarters,
 New Delhi – 110002.

... Respondents

(By Advocate : Mr. Gyanendra Singh, Mr. Rohan for Ms. Sriparna Chatterjee and Mr. Alka Sharma)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman :

A notification was issued by North Delhi Municipal Corporation (NDMC), proposing to fill the post of Chief Vigilance Officer (CVO) on deputation. The 5th respondent and certain others submitted their applications. Through an order dated 02.06.2016, Ministry of Home Affairs, Government of India appointed the 5th respondent as CVO in the NDMC, the 4th respondent. This O.A. is filed challenging the appointment of 5th respondent. One of the contentions urged by the applicant is that the 5th respondent is not qualified to be considered at all.

2. The 1st respondent on the one hand, and the 4th respondent on the other, filed separate counter affidavits opposing the various contentions advanced by the applicant.

3. We heard Dr. K. S. Chauhan, learned counsel for the applicant, Mr. Gyanendra Singh, Mr. Rohan for Ms.

Sriparna Chatterjee and Ms. Alka Sharma, learned counsel for respective respondents.

4. The necessity for us to deal with the various points urged by the learned counsel for the applicant is obviated on account of the fact that the appointment to the post was itself for a period of three years and the deputation of the 5th respondent expired on 02.06.2019. No useful purpose would be served by undertaking any discussion at this stage particularly when this is not a Writ of Quo Warranto.

5. The O.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

'Ankit'